

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 582 of 2020

IN THE MATTER OF:

Axis Bank Ltd.

...Appellant

Versus

Value Infracon India Pvt. Ltd.

...Respondent

Present:

For Appellant :

Mr. Sharad Tyagi and Ms. Yukti Makan, Advocates

For Respondent:

Mr. Sanjay Kumar Singh, Advocate for R-1

O R D E R

(Through Virtual Mode)

20.07.2020 Delay of one day in filing the appeal beyond the period of 30 days is condoned.

I.A. No. 1503/2020 stands disposed of.

The question arises for consideration in this appeal is whether the Appellant can be termed as 'Financial Creditor' qua the allottee of the 'Corporate Debtor'.

Learned counsel for the Appellant seeks time to advance arguments in regard to this issue.

List the matter 'for Admission (Fresh Case)' on **28th July, 2020**.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

/ns/gc/